

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No.162/TT/2013

Date:20.9.2013

To
The Deputy General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Transmission Tariff for (1) 400 KV D/C Raipur (Existing)- Raipur PS (Durg) T/L with associated bays, (2) 400 KV D/C Raigarh PS (Near Kotra)- Raigarh (existing) S/S T/L with associated bays, & (3) ICTs & Reactors at Raigarh (Kotra) and Raipur (Durg) with associated bays under Establishment of pooling stations at Raigarh (Kotra) and Raipur for IPP Generation Projects in Chhatisgarh (Set A/ DPR-1) in WR

Sir,

With reference to your above mentioned petition, please furnish the following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by 7.10.2013:-

- i) Proof of service on the respondents and affidavit of publication of notice in terms of provisions of CERC (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004;
- ii) Management certificate and revised tariff forms for Asset-3 and Asset-5 to Asset-7 as per revised anticipated DOCO i.e. 1.12.2013 for Asset-3, 1.9.2013 for Asset-5, 1.12.2013 for Asset-6 and 1.9.2013 for Asset-7 mentioned in Para 5 of petition (Since DOCO considered in auditor certificate and tariff forms are different from COD claimed in petition for Asset-3 and Asset-5 to Asset-7);
- iii) Revised management certificate and revised tariff forms in accordance with 2009 Tariff Regulations, in case of further revision of DOCO;
- iv) Total Apportioned approved cost given in Form-6 of all the assets i.e. Rs 171872.48 lakh do not match with the total apportioned approved cost given in Form 5D i.e. Rs 171952.29 Lakh as well as amount mentioned at Page 17. Clarification for the same;
- v) Repayment Schedule and Interest rate proof for "FC Bond (17.1.2013)" and repayment schedule for "SBI loan (21.3.2012)".
- vi) Exchange rate proof for IFC-A Loan and FC Bond as claimed;
- vii) Whether any initial spares have been claimed for Asset-7?

Yours faithfully,

Sd/-

(P.K. Sinha)
Assistant Chief (Legal)